

(श्री अटल बिहारी वाजपेयी)

आयोज में बदला जाये, तो मुझे कोई आपत्ति नहीं है, लेकिन उसकी घोषणा इस सदन में, रेल मंत्री के द्वारा, होनी चाहिए, उत्तर प्रदेश के वित्तमंत्री के द्वारा नहीं। (व्यवधान) यह अखबार में निकला है; क्या यह गलत है? क्या श्री तिवारी ने इसका खंडन किया है! अगर रेल मंत्री इसका खंडन कर दें, तो मैं मान लूँगा। (व्यवधान)

मैं संभ्रमता हूँ कि इस तरह शासन-तंत्र का दु पयोग ठीक नहीं है। विकास एक अलंघ्य बात है। श्री राज बहादुर मेरी बात का समर्थन करेंगे कि श्री सुखाड़िया ने अपने चुनाव के समय एक नाला बनवाया था और उस के बारे में सुप्रीम कोर्ट ने फ्रीमला दिया था कि यह इस प्रैक्टिस है।

संभार तथा पर्यटन और नागर विमानन मंत्री (श्री राज बहादुर): मुझे इस की कोई इत्तिला नहीं है।

श्री अटल बिहारी वाजपेयी: अब वह इन्कार कर रहे हैं! वह अपने आप को अनजान बता रहे हैं। (व्यवधान)

मैं चाहता हूँ कि इस तरह के निर्णय की घोषणा संसद में होनी चाहिए, सम्बन्धित मंत्री के द्वारा होनी चाहिए, किसी प्रदेश के मंत्री के द्वारा नहीं।

अध्यक्ष महोदय, आप मंत्री महोदय से कहें कि वह इलेक्शन ला में एग्जेंडेंट करने वाला बिल इसी सत्र में लायें और इसी सत्र में पास करायें, जिस से चुनाव स्वतंत्र और निष्पक्ष होंगे या नहीं, लेकिन उस दिशा में थोड़ा सा कदम जरूर बढ़ाया जा सकेगा।

SHRI SHYAMNANDAN MISHRA (Begusarai): Sir, we are at a loss to understand what could be the reasons for the Protocol attached to the trade agreement between USSR and India not having been released till now. In contrast, we

find that the Protocol on Economic, Technical and Scientific Cooperation between the Governments of India and Czechoslovakia has already been released, although this agreement was concluded later. This makes our position a little difficult because we are not able to understand the full import or significance of the agreement reached between these two countries. Very soon we are going to discuss this very matter either in the form of a debate on the international situation or the agreement reached between USSR and India. So, we would like to know when does the Government propose to release this protocol and what were the reasons because of which the Government has withheld this protocol from the House and the country.

12.50 hrs.

STATEMENT RE. DELAYS IN LAYING OF STATUTORY ORDERS.

SHRI VIKRAM MAHAJAN (Kangra): On the 15th and 22nd November, 1973, when the Deputy Minister in the Ministry of Labour (Shri Balgovind Verma) was laying certain 'Orders' on the Table of the House, some hon. Members expressed concern over the inordinate delay in laying of 'Orders', which ranged from one to two years. It was, *inter alia*, suggested by one of the Hon. Members during the course of discussion that the Committee on Subordinate Legislation of this House had not been vigilant enough to take notice of these delays.

I would crave the indulgence of the House to correct this impression. In their successive Reports, the Committee on Subordinate Legislation have been deprecating delays in laying of 'Orders'. Each 'Order' laid on the Table of the House is *suo motu* examined by the Committee to see whether there had been a delay beyond the period of 15 days prescribed by the Committee in its laying. In cases of delays exceeding six months, the Committee have been calling Secretaries/Joint Secretaries of the Ministries to give an explanation for delay.

Two Reports presented by the Committee recently—viz., 5th and 9th Reports—cover all cases of delay from the first to eighth Sessions. The number of cases of delay pointed out in these Reports is 345. It would be relevant to point out that all the 'Orders' relating to the Ministry of Labour, which were the subject of criticism in the House on the 15th and 22nd November, 1973 have been adversely commented upon in the Ninth Report of the Committee *vide* paras 5—18.

I would take this opportunity to point out that the scrutiny of the Committee has not been confined to the 'Orders' laid on the Table. The Committee have also been examining whether there were any 'Orders' which were required to be laid on the Table but had not actually been laid. In their Ninth Report, the Committee have drawn attention to 47 such 'Orders'. It may not be out of place to mention here that the dealing Ministries, Labour, Commerce, Home Affairs, Shipping and Transport, Deptt. of Personnel & Administrative Reforms, had initiated action to lay these 'Orders' on the Table only after the matter had been taken up by the Committee with them.

MR. SPEAKER: He need not be worried about some of the observations made by some hon. Members. They were corrected later on. As you know, on that day I complimented you and your Committee on the vigilance that you have maintained. Anyway I am very happy that you made the position clear.

SHRI S. M. BANERJEE (Kanpur): Sir, before you pass on to the next item I want to point out that the Minister of Parliamentary Affairs has not said anything by way of reply to our observations.

MR. SPEAKER: I will see to it that he conveys these suggestions to the Ministries concerned.

SHRI S. M. BANERJEE: It is a defence matter and 11,000 men are losing their jobs. Are we not entitled to a discussion or a statement from the Minister?

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): Regarding the various suggestions made, I am glad that Shri Vajpayee and others appreciate my position. Some of them call for action and some call for non-action. I will convey them to the Ministers concerned.

श्री मधु सिन्घे (बाका) : प्राज सभी मुझों के बारे में पांच बजे वह स्टेटमेंट कर दें कंप्लूट वाली बहस के पहले ।
 (ध्वजबान) क्या स्थिति है वह तो बताए ।

MR. SPEAKER: I will see that he conveys it to the proper Ministries for action or statement or adjustment of time.

SHRI S. M. BANERJEE: You are always doing it. We have no complaints against you. The Deputy Minister made a statement here in reply to a question that 8,000 people will not be retrenched. Now, 11,000 defence employees are going to lose their jobs. Is that the Government's policy?

12.54 hrs.

STATEMENT BY MEMBER RE-
 INDIAN AIRLINES SERVICE

श्री अमल बिहारी बाजपेयी (गवालियर) : अध्यक्ष महोदय, दिनांक 14 नवम्बर, 1973 को एक ध्यानाकर्षण प्रस्ताव द्वारा मैंने पर्यटन और नागर विमानन मंत्री का ध्यान इंडियन एयर लाइन्स के कर्मचारियों द्वारा नई शिफ्ट प्रणाली का विरोध किये जाने के कारण इण्डियन एयर लाइन्स की सेवाओं के अस्त व्यस्त होने के समाचार की ओर दिलाया था ।

उसके उत्तर में संचार तथा नागर विमानन मंत्री ने जो बयान दिया उस में कहा था :

"The shifts in Indian Airlines prior to the 12th November were mostly on the "balanced" pattern, so that equal numbers of workers were employed in the morning, afternoon, and night shifts, though the work-load involved varied from shift to shift. This cre-